

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**Item No.407
IB/823/ND/2022**

IN THE MATTER OF:

City Union Bank Limited	...	Applicant
Versus		
New Tech Imports Pvt. Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 22.03.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Dhruv Gupta
For the Respondent : Adv. Rashi Arora

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Ms. Rashi Arora, Proxy-Counsel for the respondent is present through video-conferencing and has submitted that arguing counsel is on his legs before the Hon'ble Delhi High Court. Mr. Dhruv Gupta, Learned Counsel for the applicant is present through video-conferencing and seeks some time to file rejoinder. One week's time is granted to Learned Counsel for the applicant for filing rejoinder. Let this matter be posted to 10.04.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**